

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 190 OF 2010

Tuesday, this the 20th day of July, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Mohanachandran N.K.
Upper Division Clerk
Passport Office, Thiruvananthapuram
Residing at Hemantham, Pothencode P.O
Trivandrum

... **Applicant**

(By Advocate Mr M.R.Sudheendran.)

versus

1. Union of India represented by the
Secretary to Government
Ministry of External Affairs
New Delhi
2. The Joint Secretary (CPV) & Chief Passport Officer
Ministry of External Affairs
CPV Division, New Delhi

3. The Passport Officer
Passport Office
Thiruvananthapuram

... **Respondents**

(By Advocate Mr.P.S.Biju, ACGSC)

The application having been heard on 20.07.2010, the Tribunal
on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

When the OA came up for admission, we have admitted the OA
and passed an interim order directing the respondents to permit the
applicant to appear for the examination. He was debarred because of the
pending of a criminal case. It is now reported that in the criminal case, the
applicant had already been convicted. In the light of the above, the

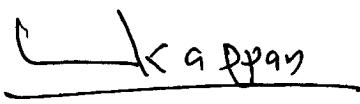


Department is free to proceed against him as per law. The result of the examination shall be kept in abeyance till the final proceedings, if any, is taken by the Department on the basis of the criminal proceedings.

2. With the above observations, OA is dismissed. There shall be no order as to costs.

Dated, the 20th July, 2010.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE K.THANKAPPAN
JUDICIAL MEMBER

vs